

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-210**  
IB-924/ND/2020

**IN THE MATTER OF:**

M/s Tirupati Wellness LLP  
Vs.  
QNT Sport India Pvt Ltd

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 03.11.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Akhil  
For the Respondent :

**ORDER**

In terms of order passed in IA-4760/2020, this application stands dismissed as withdrawn.

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

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**PRESENT:**

For the Applicant : Mr. Akhil

For the Respondent :

**ORDER**

**As Per :- Mr. Abni Ranjan Kumar Sinha, Member (Judicial)**  
**Dictated in Open Court**

The present application has been filed on behalf of Operational Creditor praying therein to allow the applicant to withdraw the IB-924/2020.

We have heard, Ld. Counsel for the petitioner/Operational Creditor.

Ld. Counsel for the petitioner submitted that the matter has been settled between the parties and Operational Creditor has already received the post dated cheques in terms of settlements. He further submitted in case if there is any violation of terms and conditions of the settlement then the liberty may be given to the Operational Creditor to revive the application.

Considering the submissions and the averment made in the application, since, the matter has been settled between the parties and therefore, we allow this prayer of the applicant by which he prayed to withdraw the IB-924/2020. Accordingly, IB-924/2020 is permitted to be withdrawn and the same is dismissed as withdrawn.



However, the petitioner is at liberty to file a fresh application if there is any breach of terms and conditions of settlement.

**With this the present IA-4760/2020 stands disposed of.**

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)